IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3311 of 2020

Suraj Soni … … Petitioner

Versus

The State of Jharkhand … … Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Nilesh Kumar, Advocate
For the Opp. Party : Ms. Nehala Sharmin, A.P.P.

03/29.06.2020 Heard Mr. Nilesh Kumar, learned counsel for the petitioner and Ms. Nehala Sharmin, learned A.P.P. for the State.

Earlier the prayer for bail of the petitioner was rejected in B.A. No. 6379 of 2019.

Petitioner has been made accused in connection with S. T. Case No. 384 of 2019 arising out of Jagannathpur P.S. Case No. 103 of 2019.

It has been stated by the learned counsel for the petitioner that the local witnesses have been examined who have not supported the prosecution case. It has further been stated that the mother of the informant has also been examined as P. W. – 4 but no allegation has been levelled against the petitioner. Learned counsel submits that the deceased had fallen down from the fourth floor and in fact the petitioner was also not present when the incident is alleged to have taken place. He has also stated about some of the witnesses who have supported the fact regarding the deceased falling down from the fourth floor.

The petitioner appears to be the husband of the deceased and death had occurred within two years of marriage. It further appears that out of eleven charge sheet witnesses only four witnesses are left to be examined.

Considering the nature of allegation levelled against the petitioner, I am not inclined to reconsider the prayer for bail of the petitioner. The prayer for bail of the petitioner is, hereby, rejected at this stage.

(Rongon Mukhopadhyay, J.)

Umesh/-